

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No209
CP(IB)/200(AHM)2022

Proceedings under Section 9 IBC

IN THE MATTER OF:

Vrajpack Industries

.....Applicant

V/s

Marmola Vitrified Private Limited (Formerly Known As
Simola Vitrified Private Limited)

.....Respondent

Order delivered on ..06/12/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Devashish Trivedi, Adv.
For the Respondent : Mr. Chaitanya Patel, Adv.

ORDER

Heard both the sides, the Learned Counsel for the corporate debtor states that corporate debtor is interested in amicably settling the matter, and seeks indulgence to endeavor negotiations with the applicant. If on the next date settlement is not arrived appropriate orders will be passed.

List on 16.01.2023.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**